

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 19th July, 2019 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 30 of 2019**

**A Bill further to amend the laws relating to the Chennai City Municipal Corporation and Municipalities in the State of Tamil Nadu.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventieth Year of the Republic of India as follows:—

**PART-I.**

**PRELIMINARY.**

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Fourth Amendment) Act, 2019. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

**PART-II.**

**AMENDMENTS TO THE CHENNAI CITY MUNICIPAL CORPORATION ACT, 1919.**

Tamil Nadu Act IV of 1919.

2. In the Chennai City Municipal Corporation Act, 1919 (hereinafter in this Part referred to as the 1919 Act), in section 52, in sub-section (2), for clause (a), the following clause shall be substituted, namely:— Amendment of section 52.

“(a) of unsound mind;”.

3. In the 1919 Act, in section 53, in sub-section (1), for clause (b), the following clause shall be substituted, namely:— Amendment of section 53.

“(a) becomes of unsound mind;”.

**PART – III.**

**AMENDMENTS TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.**

Tamil Nadu Act V of 1920.

4. In the Tamil Nadu District Municipalities Act, 1920 (hereinafter in this Part referred to as the 1920 Act), in section 49, in sub-section (2), for clause (a), the following clause shall be substituted, namely:— Amendment of section 49.

“(a) of unsound mind;”.

5. In the 1920 Act, in section 50, in sub-section (1), for clause (b), the following clause shall be substituted, namely:— Amendment of section 50.

“(a) becomes of unsound mind;”.

**STATEMENT OF OBJECTS AND REASONS.**

In Tamil Nadu, three per cent of the populations are differently-abled. Among the differently-abled, there are many people with high educational qualifications and capability of communication skills. However, deaf-mute or leper category of people are disqualified to contest the elections under the Chennai City Municipal Corporation Act, 1919 (Tamil Nadu Act IV of 1919) and the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920) which is not justifiable. Therefore, the Government have decided to amend clause (a) of sub-section (2) of section 52 and clause (b) of sub-section (1) of section 53 of the said Tamil Nadu Act IV of 1919 and clause (a) of sub-section (2) of section 49 and clause (b) of sub-section (1) of section 50 of the said Tamil Nadu Act V of 1920 for the omission of the expression "deaf-mute or a leper".

2. The Bill seeks to give effect to the above said decision.

**S.P. VELUMANI,**

*Minister for Municipal Administration and  
Rural Development, Implementation of  
Special Programme.*

**K. SRINIVASAN,**

*Secretary.*